

# HARYANA VIDHAN SABHA

Bill No. 21— HLA of 2024

## THE BHARATIYA NAGARIK SURAKSHA SANHITA (HARYANA AMENDMENT) BILL, 2024

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BILL

*further to amend the Bharatiya Nagarik Suraksha Sanhita, 2023, in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-fifth Year of the Republic of India as follows:-

1. This Act may be called the Bharatiya Nagarik Suraksha Sanhita (Haryana Amendment) Act, 2024. Short title.
2. In section 23 of the Bharatiya Nagarik Suraksha Sanhita, 2023,- Amendment of section 23 of Central Act 46 of 2023.
  - (i) in sub-section (2), for the words “fifty thousand”, the words “five lakh” shall be substituted; and
  - (ii) in sub-section (3), for the words “ten thousand”, the words “one lakh” shall be substituted.

## STATEMENT OF OBJECTS AND REASONS

Whereas, the Central Government has enacted the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023), which has come into force from 1st day of July, 2024. Under section 23 (2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Court of a Magistrate of First Class may pass a sentence of imprisonment for a term not exceeding three years, or of fine not exceeding fifty thousand rupees, or of both, or of community service. Further, under section 23 (3) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Court of a Magistrate of Second Class may pass a sentence of imprisonment for a term not exceeding one year, or of fine not exceeding ten thousand rupees, or of both, or of community service. It has been observed that under certain Acts like the Negotiable Instruments Act, 1881, the objective of imposition of fine instead of sentence cannot be achieved due to maximum limit of fine prescribed under sections 23(2) and 23(3) of the Bharatiya Nagarik Suraksha Sanhita, 2023, as the amount involved in cheque bounce cases may be much higher than the fine, which can be imposed under the above sections. Further, for the violations of traffic rules, fines have been increased under the Motor Vehicles Act. The maximum limits of fines under the aforesaid provisions is also not in commensurate with the sentence, which can be imposed under the above said provisions. Therefore, it has become necessary to increase the limit of fine prescribed under sections 23(2) and 23(3) of the Bharatiya Nagarik Suraksha Sanhita, 2023.

A legislation namely, the Bharatiya Nagarik Suraksha Sanhita (Haryana Amendment) Bill, 2024 to increase the limit of the fine, which can be imposed by the Magistrates of First Class and Second Class under sections 23(2) and 23(3) of the Bharatiya Nagarik Suraksha Sanhita, 2023 respectively and for matters connected therewith or incidental thereto, is required.

Hence, this Bill.

NAYAB SINGH,  
Chief Minister, Haryana.

Chandigarh :  
The 13th November, 2024.

Dr. SATISH KUMAR,  
Secretary.

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*N.B.*— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 13th November, 2024, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

**ANNEXURE****Extract from the Bharatiya Nagarik Suraksha Sanhita, 2023.**

- (2) The court of a Magistrate of the First Class may pass a sentence of imprisonment for a term not exceeding three years, or of fine not exceeding fifty thousand rupees, or of both, or of community service. Section 23:
- (3) The court of Magistrate of the Second Class may pass a sentence of imprisonment for a term not exceeding one year, or of fine not exceeding ten thousand rupees, or of both, or of community service.

